NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 222 of 2017

IN THE MATTER OF:

Hindustan Consultancy & Services & Ors. **...Appellants**

Vs.

ROC, NCT of Delhi & Haryana **...Respondent**

Present: **For Appellants:-Mr. Pankaj Jain, Advocate**

ORDER

19.07.2017 After some arguments Learned counsel for the Appellant sought permission to withdraw the appeal. The appellant is permitted to withdraw the same but without any liberty to challenge the same very impugned order dated 17th May 2017 passed by National Company Law Tribunal, New Delhi Bench in C.A. No. 16/35/2017.

The appeal stands disposed of as withdrawn.

(Justice S.J. Mukhopadhaya)
Chairperson

(Balvinder Singh)
Member(Technical)

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